

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1849
ANSWERED ON:05.12.2012
NON-FURNISHING OF INFORMATION BY CBI
Singh Shri Rakesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) is not providing information of the cases of corruption under the RTI Act;
- (b) if so, the reasons therefor;
- (c) whether the Central Information Commissioner has given instructions to the CBI to provide such information;
- (d) if so, the details thereof;
- (e) whether the Government proposes to take any action to ensure supply of such information under RTI Act; and
- (f) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): The Central Bureau of Investigation (CBI) is listed in the Second Schedule of the RTI Act, 2005 and it provides information under RTI Act, 2005 in accordance with the provision of section 24(1) of the Act.

(c) to (f): The Central Information Commission vide order CIC/SM/C/2012/000374 dated 31.10.2012 in the matter of Sh. C. J. Karira Vs. CBI has directed that the CBI will have to consider all RTI requests for information which pertains to any allegations of corruption and human rights violation irrespective of the individual against whom such allegations are made. The order of CIC has been challenged on 29.11.2012 in Delhi High Court and it has stayed operation of the order of the CIC on 30.11.2012. The matter is subjudice at present.